

## LOK SABHA DEBATES

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### LOK SABHA

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*Tuesday, March 13, 1990/Phalgun 22,  
1911 (Saka)*

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*The Lok Sabha met at Eleven of the Clock*

[MR. SPEAKER *in the Chair*]

MOTION UNDER RULE 388

RE: SUSPENSION OF QUESTION HOUR

[*English*]

PROF. SAIFUDDIN SOZ (Baramulla):  
Mr. Speaker, Sir, I want suspension of the  
Question Hour. (*Interruptions*)

MR. SPEAKER: I am on my legs. The  
Speaker is on his legs. Please resume your  
seats. I have received notice for suspension  
of the Question Hour from two hon. Mem-  
bers S/Shri Vasant Sathe and Saifuddin  
Soz. I give my consent to it. Shri Saifuddin  
Soz may move his motion.

(*Interruptions*)

PROF. SAIFUDDIN SOZ: Sir, kindly  
give me one minute. I have actually given  
notice of an adjournment motion because  
the situation in Kashmir is very serious and  
mass killings are continuously going on. So,  
Kashmir is very important and the nation is  
concerned about it. So, I do not want Ques-  
tion Hour here and I want a discussion under  
the adjournment motion which I have moved.  
My request is that you kindly suspend the

Question Hour. I am moving this motion  
relating to suspension of the Question Hour  
under rule 388.

I beg to move:

"That this House do suspend Rule 32  
of the Rules of Procedure and Conduct  
of Business in Lok Sabha in so far as it  
provides for the first hour of the sitting  
being made available for the asking  
and answering of questions, in its  
application to the motion under rule  
342 regarding the situation in the State  
of Jammu and Kashmir."

THE MINISTER OF INFORMATION  
AND BROADCASTING AND MINISTER OF  
PARLIAMENTARY AFFAIRS (SHRI P.  
UPENDRA): Sir, the whole nation is con-  
cerned about the situation in Jammu and  
Kashmir. Therefore, even before any Mem-  
ber could give a notice, the Government has  
come forward with a motion for discussion  
on the subject today in the House and the  
Government has no objection to suspension  
of the Question Hour. (*Interruptions*)

SHRI G.M. BANATWALLA (Ponnani):  
Sir, my adjournment motion also is there.  
Our point of view is that our adjournment  
motion should be permitted. (*Interruptions*)

MR. SPEAKER: Please take your seats.  
Please take your seats.

SHRI P. UPENDRA: Sir, the Govern-  
ment has no objection for suspension of the  
Question Hour... (*Interruptions*)

PROF. SAIFUDDIN SOZ: Even the  
President of India has mentioned about the  
situation in Kashmir in the first paragraph of

his Address. If you do not allow an adjournment motion on this question, on which question will you allow an adjournment motion? (*Interruptions*)

MR. SPEAKER: Mr. Soz, you have moved for suspension of the Question Hour. Now, he is supporting the motion for suspension of the Question Hour.

(*Interruptions*)

SHRI P. UPENDRA: We have no objection for suspension of the Question Hour and as regards the other motion, we have already given notice under rule 342. I think that would serve the purpose. (*Interruptions*)

MR. SPEAKER: The question is:

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for the asking and answering of questions, in its application to the motion under rule 342 regarding the situation in the State of Jammu and Kashmir."

*The motion was adopted*

MR. SPEAKER: Now, Mr. Mufti Mohammad Sayeed, Hon'ble Home Minister to speak.

(*Interruptions*)

PROF. SAIFFUDIN SOZ: I am on a point of order.

MR. SPEAKER: No rule is violated. No point of order. I have called upon Mr. Home Minister to speak.

(*Interruptions*)

MR. SPEAKER: You tell me which rule has been violated. No point of order. Please resume your seat. There is no point of order. No rule has been violated. I have called upon

Mr. Mufti Mohammad Sayeed, Home Minister to speak.

PROF. SAIFFUDIN SOZ: Mr. Mufti Mohammad Sayeed is no longer holding the Kashmir charge. He cannot move this motion.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir...

SHRI SOMNATH CHATTERJEE (Bolpur): They are not interested in proper discussion on Kashmir or what... (*Interruptions*)

[*Translation*]

SHRI MUFTI MOHAMMAD SAYEED: You are not interested in listening. (*Interruptions*)

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#### WRITTEN ANSWERS TO QUESTIONS

[*Translation*]

#### Capacity Utilisation of Power Plants Run by Damodar Valley Corporation

\*1. SHRI R.L.P. VERMA: Will the Minister of ENERGY be pleased to state:

(a) the installed capacity of the power plants run by Damodar Valley Corporation in Bihar, both hydel and thermal, and the power actually being generated;

(b) the reasons for low power generation in these plants; and

(c) the action being taken for their full capacity utilisation?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) The total installed capacity of the power plants run by the Damodar Valley Corporation in Bihar is 1224 MW, consisting of 1180 MW thermal and 44